

Name of the Stock Exchange	Date of Proposal
Calcutta Stock Exchange Ltd.	July 18, 2012
Jaipur Stock Exchange Ltd.	July 19, 2012
Pune Stock Exchange Ltd.	July 26, 2012

(d) As on 31/072012, four such applications are pending with SEBI for registration.

SEBI instructions

195. DR. BHARATKUMAR RAUT: Will the Minister of FINANCE be pleased to state:

(a) whether it is fact that SEBI, on many occasions, pass on instructions on phone to stock exchanges etc. though specific request for reply in writing is made;

(b) whether it is observed on several occasions that even in such cases only verbal reply is given and hence the details thereof;

(c) whether it is not essential that all instructions, directives and interpretations etc. have to be given in writing by SEBI as an authentic document/confirmation or the verbal communication is allowed on all such important matters, clarify; and

(d) whether it is fact that SEBI is allowed to enquire even on anonymous complaints where the identify of complaints is not disclosed?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) No, Sir. SEBI has a structured mechanism of communication and interaction with Stock Exchanges. Instructions and directions of SEBI are communicated to Stock Exchanges through surveillance meetings, circulars, letters, regulatory orders and sometimes by e-mails.

(c) It is essential that all instructions, directives, interpretations etc. of SEBI are given in writing as it enables the creation of records and also facilitates the monitoring of their compliance.

(d) There is an established process for dealing with complaints including those that are anonymous. In the case of anonymous complaints, various parameters such as the seriousness of the complaints, its verifiability, the interests of investors

and the securities market that may be affected by any action that is referred to in the complaint etc. are taken into consideration while examining them.

Amount earmarked for SCSP/TSP

196. SHRI AMBETH RAJAN: Will the Minister of FINANCE be pleased to state:

- (a) the amount earmarked for Scheduled Caste Special Plan (SCSP) and Tribal Sub Plan (TSP) to the Ministry for the past three years;
- (b) the actual amount spent under these plans, separately, year-wise; and
- (c) the details of beneficiaries and achievements thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) There is no earmarking of funds in the Demands for Grants operated by the Ministry of Finance for Schemes for the Development of Scheduled Castes and Schemes for the Development of Scheduled Tribes as reflected in Statement No. 21 and 21A of the Expenditure Budget Vol.I.

Outstanding Bank farm loans

197. SHRI SABIR ALI: Will the Minister of FINANCE be pleased to state:

- (a) the quantum of outstanding bank farm loans as on 31 March, 2012 as compared to that on 31 March, 2011;
- (b) whether it is a fact that there has been unexpected rise in indebtedness of the farmers; and
- (c) if so, the details in this regard and the steps Government proposes to combat the situation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The credit outstanding of Public Sector Banks to agriculture sector was Rs. 419,346 crore in March 2011 and Rs. 472,894 crore in March 2012.

(b) and (c) As per the report on the "Indebtedness of Farmer Households" (NSS 59th Round) released by National Sample Survey Organisation (NSSO) in May, 2005, of the 89.35 million farmer households, 43.42 million farmer households (48.6%) were reported to be indebted to either formal or informal or both sources of credit. There is no report available with the Department of Agriculture and Cooperation to indicate as to whether there has been unexpected rise in the indebtedness of the farmers.